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Title: Papers laid on the Table of the House by Ministers/members.

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table a each of the following Notifications (Hindi and English versions) under sections 19, 20, 22 to 24 of the Arms Act, 1959:-

- (1) G.S.R.904(E) published in Gazette of India dated 11th November, 2010 directing officers, mentioned therein, in the Central Para Military Forces shall exercise the powers conferred on the Central government under section 24 of the Arms Act, 1959 in all the areas where they are deployed or called upon to perform any duty.
- (2) G.S.R.905(E) published in Gazette of India dated 11th November, 2010 empowering officers, mentioned therein, in the Central Para Military Forces shall exercise the powers and perform the duties conferred under section 19, sub-section (2) of section 22 and section 23 of the Arms Act, 1959 in all the areas where they are deployed or called upon to perform any duty.

(Placed in Library, See No. LT 3883/15/11)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table a copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 3884/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): I beg to lay on the Table a copy of the Central Industrial Security Force Security Wing (Subordinate Ranks) Group 'B' and Group 'C' Posts Recruitment Rules, 2010 (Hindi and English versions) published in Notification No.G.S.R.946(E) in Gazette of India dated 2nd December, 2010 under section sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.

(Placed in Library, See No. LT 3885/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3886/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. S. JAGATHRAKSHAKAN): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2009-2010, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television

Institute of India, Pune, for the year 2009-2010.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 3887/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI ARUN YADAV): I beg to lay on the Table—

(1) A copy of the Protection of Plant Varieties and Farmers' Rights (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R.949(E) in Gazette of India dated 3rd December, 2010 under section 97 of the Protection of Plant Varieties and Farmers Right Act, 2001 together with a Corrigendum thereto published in Notification No.G.S.R.1032 (E) (in English version only) dated 29th December, 2010.

(Placed in Library, See No. LT 3888/15/11)

(2) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Gujarat State Seeds Corporation Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(Placed in Library, See No. LT 3889/15/11)